

SEC.II-A
IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL MISCELLANEOUS PETITION NOS. 20844 AND 20845 OF 2015
(Applications for grant of interim bail and exemption from
official translation)

IN
PETITION FOR SPECIAL LEAVE TO APPEAL(CRL) NO.4671 OF 2015

MOHAN SINGH ...PETITIONER
VERSUS
STATE OF MADHYA PRADESH ...RESPONDENT

OFFICE REPORT
(IN DISPOSED OF MATTER)

It is submitted that in the appeal above-mentioned an application for extension of interim bail (Criminal Miscellaneous Petition No. 18766 of 2015) was listed before Hon'ble Court on 2nd November, 2015, when the Court was pleased to pass the following order:-

"This application is for extension of interim bail granted to the petitioner herein on the ground that he is advised to undergo surgery of L4 and L5 by the Institute of Medical Science and S.S. Hospital, Banaras Hindu University (BHU).

The fact remains that in the last four months, when the petitioner remained on interim bail, no such surgery took place. On our specific query, Mr. J. K. Sood, learned counsel appearing for the petitioner, submits that the date of the said surgical operation is fixed as 24.11.2015 by the aforesaid Institute.

In these circumstances, we are not extending the interim bail at this moment. The petitioner shall surrender immediately to Superintendent of Jail, Central Jail, Jabalpur (M.P.). However, if the petitioner is to be operated upon, ultimately, on 24.11.2015 as stated and he furnishes satisfactory proof in respect thereof, the petitioner shall be released on interim bail on 18.11.2015 for a period of one month.

CrI. M. P. No. 18766 of 2015 is disposed of.

In view of above, CrI.M.P. No. 18767 of 2015 stands disposed of."

contd...2/-

It is further submitted that Mr. Kuldip Singh, Advocate has on 30th November, 2015 filed applications for grant of interim bail and exemption from filing official transaltion. The applications are registered as Criminal Miscellaneous Petition Nos.20844 & 20845 of 2015 respectively.

It is further submitted that Original Paper Books have been destroyed. The Paper books as supplied by counsel earlier are placed before Hon'ble Judges.

The applications in the matter above-mentioned are, therefore, listed before the Hon'ble Court with this office report.

DATED this the 7th Day of December, 2015.

ASSISTANT REGISTRAR

Copy to:-

Mr. Kuldip Singh, Advocate

Mr. C.D. Singh, Advocate

Mr. Sonal Jain, Advocate

ASSISTANT REGISTRAR

C2/hs